

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 87350 of 2013

(Arising out of Order-in-Appeal No. BC/602/M-II/2012-13 dated
01.03.2013 passed by the Commissioner of Central Excise (Appeals),
Mumbai Zone II)

COMMISSIONER OF CENTRAL EXCISE,Appellant
MUMBAI II
9th Floor, Piramal Chambers,
Lalbaug, Parel, Mumbai

Vs.

M/S. GODREJ INDUSTRIES LTD.Respondent
Pirojsha Nagar, Eastern Express Highway,
Vikhroli (East), Mumbai

APPEARANCE:

Shri Sunil Kumar Katiyar, AR for the appellant
Shri Rajesh Ostwal, AR for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85885/2023

DATE OF HEARING: 11-05-2023
DATE OF DECISION : 11-05-2023

Per: Coram

Revenue seeks withdrawal of appeal no. E/87350/2013 filed
against order of Commissioner of Central Excise (Appeals), Mumbai
Zone— II in view of monetary limit prescribed as threshold for

litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F. No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly, appeal dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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